

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(5)

O.A. NO: 473/92

199

EX-AKNO:

DATE OF DECISION 20.1.1993.

Shri P.H. Wadera Petitioner

Mrs.Jyoti Dharmadhikari Advocate for the Petitioners

Versus

Union of India & others. Respondent

Shri Ramesh Darda, Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y. PRIOLKAR, MEMBER (A).

The Hon'ble Mr. V.D. DESHMUKH, MEMBER (J).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

(M.Y. PRIOLKAR)
MEMBER (A).

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

(6)

Original Application No. 473/92

Shri P.H. Wadera

... Applicant.

V/s.

Joint Agriculture & Marketing Advisor
Directorate of Marketing & Inspection
Branch Head Officer, New Secretariat
Bldg., Nagpur.

Agricultural & Marketing Advisor to
the Govt. of India
Directorate of Marketing & Inspection
H.Q. N.H.G. Faridabad (Haryana)

Union of India, Ministry of Rural
Development through its Secretary
Krishi Bhavan, New Delhi.

Shri D.C. Bhinga,
UDC, Department of Ministry of
Rural Development
Krishi Bhavan, New Delhi

Shri J.P. Sharma, UDC
Directorate of Marketing & Inspection
H.O. at National High Way No.4
Faridaba(Haryana).

Smt. Sunita Bhanot,
UDC
Ministry of Rural Development,
Krishi Bhavan,
New Delhi.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member(A)
Hon'ble Shri V.D.Deshmukh, Member(J)

Appearance:

Mrs. Jyoti Dharmadhikari counsel
for the applicant.

Shri R. Darda, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 20.1.93

(Per Shri M.Y.Priolkar, Member (A))

The grievance of the applicant who is working
as U.D.C. under the Joint Agriculture & Marketing, ^{Advise} at Nagpur
under the Ministry of Agriculture is that in the seniority
list he ^{has} been wrongly shown as junior to Respondent No.
4, 5 and 6. The learned counsel for the applicant brought
to our notice, the copy of the letter dated 24.5.85
annexure 'B' , in which it has been stated that seniority

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of Shri J.P. Sharma and Smt. Sunita Bhanoit have been wrongly fixed due to over sight and that the applicant will be shown as senior to them in the final seniority list "being issued shortly". The learned counsel however stated that this error due to over sight is still not correct^{ed} and, besides, the respondent No.4 is also junior to the applicant.

Learned counsel for the respondents stated that the representation dated 27.9.91 submitted by the applicant on this question has been forwarded to the Ministry of Agriculture on 8.4.92 and is still pending for decision by the competent authority. We are, therefore of the view that this application ^{can be} finally disposed off by giving a direction to the respondents to dispose of the representation submitted by the applicant by ^areasoned order. We accordingly direct the respondents that if the representation is still pending with them, ^{it} they may be disposed of with ^areasoned order within four weeks from the date of receipt of ^acopy of this order. If the applicant is still aggrieved with the order, he will be at liberty to approach this Tribunal again, if so advised, in accordance with law.

There shall be no order as to costs.



(V.D.DESHMUKH)
MEMBER(J)



(M.Y.PRIOLKAR)
MEMBER(A)